

23.03.2010

OA No. 322/2007

Mr. Ravi Shankar Sharma, Counsel for applicant.
Mr. Gaurav Jain, Counsel for respondents.

Heard learned counsel for the parties.

Learned counsel for the applicant submits that in view of subsequent development, he wants to withdraw this OA at this stage with liberty reserved to him to file substantive OA for the same cause of action.

In view of what has been stated above, the applicant is permitted to withdraw this OA in the aforesaid terms.

The OA shall stands disposed of accordingly.

(B.L. KHATRI)
MEMBER (A)

(M.L. CHAUHAN)
MEMBER (J)

AHQ

16/1/12
विनायक आदेशानुसार मिल
प्रधारिकता में विनायक आदेशानुसार मिल
को अनुसार काम करना किया गया।

Section Officer
Central Administration
Sripur Bench, JAIPUR